

Petition(s) for Special Leave to Appeal (C) No(s). 7676/2013
(Arising out of impugned final judgment and order dated 18/07/2012
in WP No. 664/2011 passed by the High Court Of Uttarakhand At
Nainital)

STATE OF UTTARAKHAND & ORS. Petitioner(s)
VERSUS

RAM BAHADUR SINGH & ORS. Respondent(s)
(office report on default)

Date : 11/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
[IN CHAMBER]

For Petitioner(s) None

For Respondent(s) None

UPON perusing papers the Court made the following
O R D E R

None for the parties.

Despite last opportunity having been granted, affidavit
of dasti service on respondent no.17 was not filed by the learned
counsel for the petitioners. No one represents the petitioners
today.

In the interest of justice, one further opportunity is
granted to the learned counsel for the petitioners to file
affidavit of service in respect of respondent no.17. Needful be
done within four weeks from today, subject to payment of Rs.5,000/-
as costs, to be deposited with the Supreme Court
Advocates-on-Record Welfare Trust.

(Renuka Sadana)
Court Master

(Parveen Kumar)
AR-cum-PS